

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

**ORIGINAL APPLICATION NO. 725 OF 2022**

**IN THE MATTER OF:**

**ANURAG SHARMA**

**...APPLICANT**

**VERSUS**

**STATE OF UTTAR PRADESH & ANR.**

**...RESPONDENTS**

**INDEX**

<b>SL. NO.</b>	<b>PARTICULARS</b>	<b>PAGE NO.</b>
1.	Additional Affidavit on behalf of the Respondent No.2/LPGCL in compliance to the order dated 09.11.2023 of this Hon'ble Tribunal.	1-8
2.	<b><u>ANNEXURE-A-1</u></b> A true copy of the sitemap of the plant of the Respondent No.2/LPGCL demarcating areas where these 3,49,261 trees have been planted.	9
3.	<b><u>ANNEXURE-A-2</u></b> A copy of the photos depicting three tier green belt in and around the LPGCL Plant and its periphery.	10-12
4.	<b><u>ANNEXURE-A-3</u></b> A CD showing green belt in periphery of the LPGCL Plant.	13
5.	<b><u>ANNEXURE-A-4</u></b> A true copy of the expenditure done by the Respondent No.2/LPGCL for CSR/CER from the year 2017 onwards.	14
6.	<b><u>ANNEXURE-A-5</u></b> A pictorial presentation of the expenditure done by the Respondent No.2/LPGCL under various heads in terms of CSR/CER.	15-45
7.	<b><u>ANNEXURE-A-6 (Colly)</u></b> A copy of the report for the tenure April, 2023 to September, 2023 regarding quantity of fly ash in the ash dyke.	46-49

8.	<b><u>ANNEXURE-A-7 (Colly)</u></b> A true & translated sample copies of such low-lying area filling request, consent from Gram Pradhan, consent letter UPPCB, and agreement between the beneficiary and the ash disposal agency.	50-94
9.	<b><u>ANNEXURE-A-8</u></b> A true & translated copy of the letter from the office of the District Magistrate, Lalitpur addressed to the Respondent No.2/LPGCL granting permission to fill low lying areas.	95-98
10.	<b><u>ANNEXURE-A-9</u></b> A copy of the details of the utilization of fly ash for cement manufacturing submitted to Central Electricity Authority.	99
11.	Proof of Service	100

**FILED THROUGH:**



**[SANJEEV KUMAR SINGH & SHIGHRA KUMAR]  
(ADVOCATES FOR THE RESPONDENT NO. 2)**

LEGAL VIBES

G-27, FIRST FLOOR,  
JANGPURA EXTENSION,  
NEW DELHI-110014

**NEW DELHI**

**Dated: 10.02.2024**

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**ADDITIONAL AFFIDAVIT ON BEHALF OF THE  
RESPONDENT NO.2/LPGCL IN COMPLIANCE TO THE  
ORDER DATED 09.11.2023 OF THIS HON'BLE TRIBUNAL.**

I, Adarsh Kumar Singh, S/o. Virendra Pratap Singh, Aged about 41 years, presently working as Assistant General Manager at Lalitpur Power Generation Company Limited having its office at:- B-10, Sector-3, Bajaj Bhawan, Jamna Lal Bajaj Marg, Gautam Budh Nagar U.P-201301, Presently at New Delhi, do hereby solemnly affirm and declare as under:

1. That I am the Authorized Representative of the Respondent No.2/LPGCL in the above-mentioned case and as such conversant with the facts and circumstances of the case and as such am competent and able to depose the same.
2. That the present matter was listed for hearing on 09.11.2023 whereby, this Hon'ble Tribunal after hearing the Respondent No.2/ LPGCL and considering the averments made in the reply dated 17.12.2022 and additional affidavit dated 30.01.2023, was pleased to direct the Respondent



No.2/ LPGCL to file an additional affidavit with regard to the queries put forth by this Hon'ble Tribunal during the course of the proceedings.

3. That in compliance to the aforesaid order dated 09.11.2023, the Respondent No.2/ LPGCL has taken note of the queries raised by this Hon'ble Tribunal and the same are accordingly being answered by the Respondent No.2/ LPGCL through the present affidavit. That the operative portion of the order dated 09.11.2023 of this Hon'ble Tribunal with regards to the queries/issues put forth to the Respondent No.2/ LPGCL is being extracted as under, for the convenience of this Hon'ble Tribunal:

*"...4. We have gone through replies filed by respondent no.2-M/s. Lalitpur Power Generation Company Limited-Project Proponent and report filed by UPPCB.*

*5.In its replies respondent no. 2 has mentioned the number of trees planted but it has not mentioned the area where the plantation has been carried out and whether the same meets the EC Conditions in this regard. In its reply respondent no. 2 has also given details of amount of rupees incurred on CER/CSR activities till 2017 but there is no mention regarding expenses incurred on CER/CSR activities after 2017.*

*6. In replies filed by respondents no. 2-project proponent and report filed by respondent no. 4-UPPCB details have been given regarding generation and disposal of fly ash and bottom ash but there is no mention as to what quantity of*



*fly ash is lying in ash dykes. The aspect of disposal of fly ash for filling in low lying areas also requires proper scrutiny. The requisite details regarding utilization of fly ash and bottom ash for manufacturing of cement have not been given....”*

4. That the Respondent No.2/ LPGCL in addition to this preset affidavit craves leave of this Hon'ble Tribunal to refer and rely on the contents of the Reply dated 17.12.2022 and additional affidavit dated 30.01.2023 filed by the Respondent No.2 and treat the same as part and parcel of this affidavit as the contents thereof, has not been repeated herein for the sake of brevity and verbosity.
5. That this Hon'ble Tribunal vide its aforesaid order dated 09.11.2023 had raised the query with regards to the place where the plantation has been carried out. In view of the aforesaid query the Respondent No.2/ LPGCL most humbly submits that around 3,49,261 trees with a survival rate of 90% have been planted/saved by the Respondent No.2/LPGCL till date, which attributes to total area of 343 acres (138.8 Hectares) under green belt, which complies with 2500 per hectare and 80% survival rate conditions of the EC. It is further submitted that by using native species, Respondent No.2/LPGCL has planted three tiers of plantations in and out of the plant area as notified for the said purpose, including two and three row avenues



alongside roadways. Thus the, Respondent No.2/LPGCL is fully complying to the EC conditions with regards to the greenbelt at its Unit at Lalitpur, UP. A true copy of the sitemap of the plant of the Respondent No.2/LPGCL demarcating areas where these 3,49,261 trees have been planted is being annexed herewith and marked as **ANNEXURE-A-1.**

A copy of the photos depicting three tier green belt in and around the LPGCL Plant and its periphery is being annexed herewith and marked as **ANNEXURE-A-2.**

A CD showing green belt in periphery of the LPGCL Plant is being annexed herewith and marked as **ANNEXURE-A-3.**

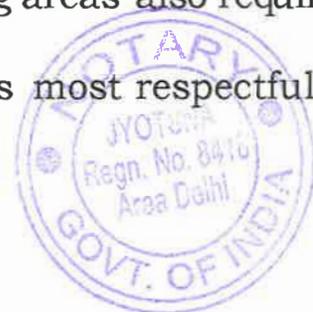
6. That the Hon'ble Tribunal had further raised query regarding the expenses incurred on CER/CSR activities after 2017 by the Respondent No.2/LPGCL, in view of the same it is humbly submitted that that the Respondent No. 2/LPGCL funds the Corporate Social Responsibility (CSR) and Corporate Environmental Responsibility (CER) through the "**Kamalnayan Jamnalal Bajaj Foundation,**" which has incurred Rs. 8,71,30,410/- (Rupees Eight Crore Seventy-One Lakh Thirty Thousand Four Hundred Ten only) on CER/CSR from 2017 onwards in the area of water resource development, sustainable agriculture development, women empowerment, infrastructure



development, community mobilization and also under Wadi project in collaboration with NABARD. A true copy of the expenditure done by the Respondent No.2/LPGCL for CSR/CER from the year 2017 onwards is being annexed herewith and marked as **ANNEXURE-A-4**.

A pictorial presentation of the expenditure done by the Respondent No.2/LPGCL under various heads in terms of CSR/CER is being annexed herewith and marked as **ANNEXURE-A-5**.

7. It was further observed by the Hon'ble Tribunal there was no mention about the quantity of fly ash and bottom ash lying in the ash dyke. In view of the same it is humbly submitted that the quantity of the unused fly ash and bottom ash left in the ash dyke is very dynamic because of its round the clock gainful utilization. That the quantity of fly ash lying in the ash dyke is submitted to the statutory authorities like Central Electricity Authority (CEA) on a half yearly basis. A copy of the report for the tenure April, 2023 to September, 2023 regarding quantity of fly ash in the ash dyke is being annexed herewith and marked as **ANNEXURE-A-6(colly)**.
8. That the Hon'ble Tribunal further observed that the aspect of disposal of fly ash for filling in low lying areas also require proper scrutiny. In view of the same it is most respectfully



submitted that the low-lying areas which have been reclaimed by utilization of fly ash are the low-lying areas/voids on villagers owned lands located near the power plant in Lalitpur district and requires to be filled and levelled on the individual request of the landowners. The said requests for filling the voids or low-lying areas are taken on stamp paper from the farmers before starting the filling of these lands with ash and then its levelled and earth capped with a thick layer of fertile soil. That the filling of ash in low lying areas is done by the Respondent No.2/LPGCL as per the procedures set by the Central Pollution Control Board. That the procedures laid down by the CPCB for filling low lying area is as follows:

**Land identification for ash disposal/ request letter from beneficiary.**



**Consent letter from Gram Pradhan.**



**Agreement between the beneficiary and the ash disposal agency.**



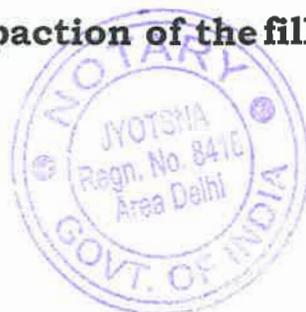
**Obtaining NOC from UPPCB.**



**Ash filling in low lying area.**

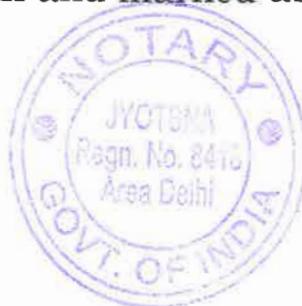


**Then soil capping and com paction of the filled area.**



Sample copies of such low-lying area filling request, consent from Gram Pradhan, consent letter UPPCB, agreement between the beneficiary and the ash disposal agency are being annexed herewith and marked as **ANNEXURE-A-7 (Colly)**. It would be pertinent to mention that prior permission is taken from the office of the District Magistrate, Lalitpur for filling low lying areas. A copy of the letter from the office of the District Magistrate, Lalitpur addressed to the Respondent No.2/LPGCL granting permission to fill low lying areas is being annexed herewith and marked as **ANNEXURE-A-8**.

9. It would be pertinent to mention here that pursuant to the financial year 2019-2020 most of the fly ash was utilized by the Cement industries and the bottom ash for filling low-lying areas/void lands. In order to increase the further utilization, the dispatch of fly ash has started through rail rake from November, 2020 and till March, 2022 almost 421 of fly ash rail rakes and bulkers were dispatched to different cement industries. It is further submitted that there is 100% fly ash utilization by the Respondent No.2/ LPGCL. A copy of the details of the utilization of fly ash for cement manufacturing submitted to Central Electricity Authority is being annexed herewith and marked as **ANNEXURE-A-9**.



10. In view of the aforesaid facts and circumstances the Respondent No.2/ LPGCL humbly submits that the fly ash generated by the power plant is being utilised 100% as per the norms and under the statutory approvals in terms of EC and applicable rules and regulations. As such the present application filed by the Applicant is devoid of merits and thus, liable to be dismissed.

11. That the present affidavit has been filed by the Respondent No.2/ LPGCL bona fide and in the interest of justice and accordingly may be taken on record. That the Annexures annexed to the present affidavit are true copies of their respective originals.

*Adeesh*  
**DEPONENT**

**VERIFICATION:**

I, the deponent the abovenamed do hereby verify that the contents of my above affidavit are true and correct to best of my knowledge and beliefs and nothing material has been concealed therefrom. That the contents of Paras 01 to 10 are true and correct and the legal submissions are on legal advice received and believed to be correct and no part of it is false and nothing material has been concealed therefrom.

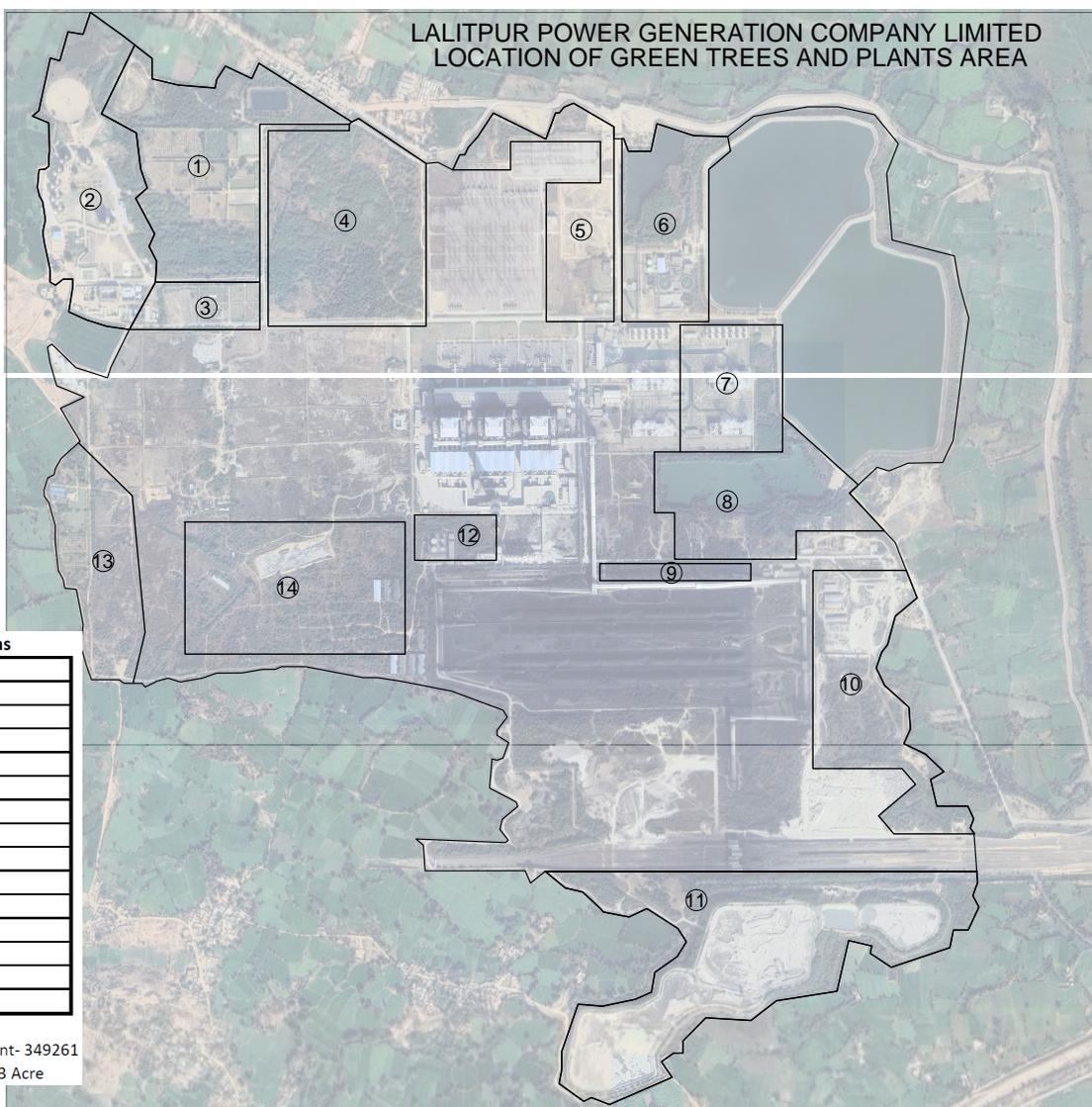
Verified at New Delhi on this 06 FEB 2024 day of February, 2024.



*Adeesh*  
**DEPONENT**  
 ATTESTED  
*[Signature]*  
 Notary Public Delhi (India)

06 FEB 2024

# ANNEXURE-A-1



3-tier Green Belt inside and around plant periphery as per EC norms





### 3-tier Green Belt inside and around plant



### periphery as per EC norms



3-tier Green Belt inside and around plant periphery as per EC norms



**ANNEXURE-A-3**

[https://drive.google.com/file/d/1UFhjkSTmSCPeGSKBT48LkIUml9Go60Gk/view?usp=drive\\_web](https://drive.google.com/file/d/1UFhjkSTmSCPeGSKBT48LkIUml9Go60Gk/view?usp=drive_web)

## ANNEXURE-A-4

**KAMALNAYAN JAMNALAL BAJAJ FOUNDATION , LALITPUR**  
Year wise CSR Expenditure (FY2018-19 to 2022-23)

SN	Budget head	FY 2018-2019	FY 2019-2020	FY 2020-2021	FY 2021-2022	FY 2022-23	Cummulative Expenses	Remark
1	Water Resources Development	13,74,759.00	4,64,400	7,51,698	39,91,914	1,53,65,740	2,19,48,511	
2	Sustainable Agriculture Development	5,01,136.00	-	6,36,000	8,16,741	7,75,133	27,29,011	
3	Women Empowerment		-	-	1,26,187	3,64,060	4,90,247	
4	Infrastructure Development	63,57,051	8,881.00	25,30,767	36,14,920	35,84,122	1,60,95,741	
5	Community Mobilization	67,248		19,538	37,452	1,56,748	2,80,986	
6	Management Cost	16,51,646	12,90,389	13,25,894.00	27,72,764	43,89,210	1,14,29,902	
7	CSR expenditure under Wadi project	4522959.7	7264790.33	8506299.44	12875352.1	986610.88	34156012.45	
	<b>Total</b>	<b>1,44,74,800</b>	<b>90,28,460</b>	<b>1,37,70,196</b>	<b>2,42,35,331</b>	<b>2,56,21,623</b>	<b>8,71,30,410</b>	

**ANNEXURE-A-5****bajaj** FOUNDATION

**Kamalnayan Jamnalal Bajaj Foundation  
Lalitpur, Uttar Pradesh**

**bajaj** GROUP  
THINK TOMORROW

## Major Thrust Area

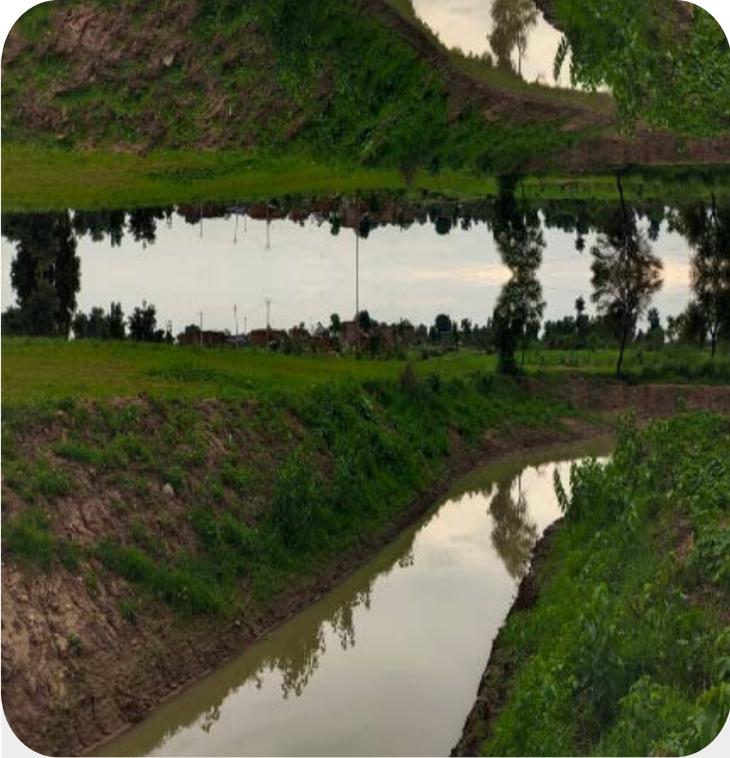
- ❖ Water Resource Development and Soil Conservation Interventions
- ❖ Promotion of Agro Based Livelihood
- ❖ Rural Infrastructure Development
- ❖ Community Empowerment
- ❖ Community Health and Sanitation Interventions

## CSR Coverage

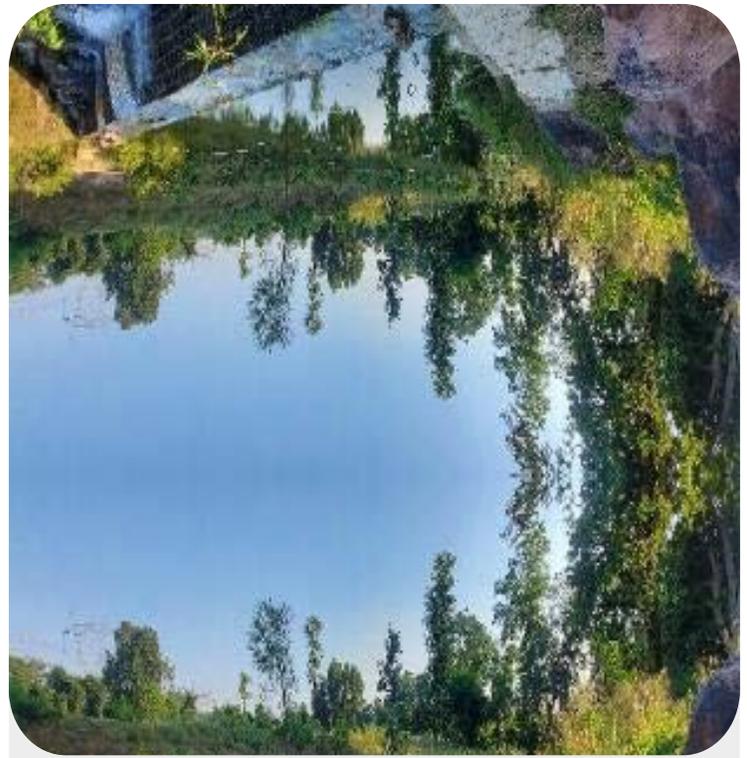
- No of Villages – 37
- Block – Bar
- District – Lalitpur

## Water Resource Development and Soil

Budget head	FY 2018-2019	FY 2019-2020	FY 2020-2021	FY 2021-2022	FY 2022-23	Cummulative Expenses
Water Resources Development	13,74,759.00	4,64,400	7,51,698	39,91,914	153,65,740	219,48,511



Stream Rejuvenation at Surikala



Check Dam Repair at Buragaon



Group Well At Semra



Bori Band At Semra

## Water Resource Development & Management



Check Dam at Udaipura

## Promotion of Agro Based Livelihood

Budget head	FY 2018-2019	FY 2019-2020	FY 2020-2021	FY 2021-2022	FY 2022-23	Cummulative Expenses
Sustainable Agriculture Development	5,01,136.00	-	6,36,000	8,16,741	7,75,133	27,29,011

## Promotion of Agro Based Livelihood



Trial Wheat Demo Plot HI 8759



Exposure visit at Talbet



Kisanpathshala at Mirchwara village



## Natural Farming Promotion



Farmers Training on Natural Farming



## Rural Infrastructure Development

Budget head	FY 2018-2019	FY 2019-2020	FY 2020-2021	FY 2021-2022	FY 2022-23	Cumulative Expenses
Infrastructure Development	63,57,051	8,881.00	25,30,767	36,14,920	35,84,122	160,95,741

## Rural Infrastructure Development



Renovation of School Udaipura village



Crematorium of Mirchwara village

## Community Empowerment Programme

Budget head	FY 2018-2019	FY 2019-2020	FY 2020-2021	FY 2021-2022	FY 2022-23	Cummulative Expenses
Women Empowerment		-	-	1,26,187	3,64,060	4,90,247
Community Mobilization	67,248		19,538	37,452	1,56,748	2,80,986





IGA support at Mirchwar



Meeting with SHG's Member at Buragoan

## Community Health and Sanitation Intervention

# जमनालाल बजाज फाउंडेशन के तत्वाधान में हुआ स्वास्थ्य एवं मानसिक चेतना विषय पर कार्यशाला का आयोजन

पहल टुडे, अजय बरया

ललितपुर - बजाज पावर प्लांट ललितपुर के सीएसआर के अंतर्गत कार्य करने वाली संस्था कमलनयन जमनालाल बजाज फाउंडेशन के तत्वाधान में ग्राम उदयपुरा में स्वास्थ्य एवं मानसिक चेतना विषय पर एक कार्यशाला का आयोजन किया गया। इसमें में बदलते परिवेश के साथ ग्रामीण समुदाय में शारीरिक के साथ मानसिक स्वास्थ्य से संबंधित पहलुओं पर जोर दिया गया कार्यक्रम में मुख्य अतिथि बजाज ग्रुप के कार्यकारी प्रमुख डॉ ए वी सिंह रहे। इस अवसर पर बजाज प्लांट के प्रेसिडेंट आर एन खेदी ने कार्यशाला में उपस्थित ग्रामीणों को



संबोधित करते हुए शारीरिक स्वास्थ्य के साथ मन से भी कैसे स्वस्थ रहें, इस पर विस्तार से प्रकाश डाला। बजाज पावर प्लांट के स्वास्थ्य केंद्र में तैनात लेफ्टिनेंट

कर्नल डॉ वी के सिंह ने भी उपस्थित जनसमुदाय को संबोधित करते हुए स्वास्थ्य के बारे में जानकारी दी। बजाज ग्रुप के कार्यकारी प्रमुख डॉ ए वी सिंह ने

उपस्थित जनसमुदाय को बताया कि बजाज प्लांट के तत्वाधान में बजाज फाउंडेशन के माध्यम से निकटवर्ती ग्रामों में विभिन्न विषयों पर सामुदायिक स्तर के इसी प्रकार के कार्यक्रम आगामी समय में होते रहेंगे। इस मौके पर क्षेत्र की सांस्कृतिक मंडली द्वारा उपस्थित ग्रामीणों को लोकगीतों के माध्यम से विभिन्न विषयों पर लोकगीत उपस्थित जन समुदाय के सामने प्रस्तुत किए गए कार्यक्रम में कंपनी के वाइस प्रेसिडेंट पी के सिंह, डॉ वी के सिंह, राजेंद्र सिंह खतेडिया, ग्राम प्रधान रामरतन यादव के अलावा बजाज ग्रुप के कई अधिकारी एवं कमलनयन जमनालाल बजाज फाउंडेशन के कर्मचारी व ग्रामीण इस कार्यशाला में उपस्थित रहे

# Community Health and Sanitation Intervention



Distribution of Kitchen Garden Kit at Buragaon



Distribution of Kitchen Garden Kit at Mirchwara



<b>bajaj</b> FOUNDATION	<b>bajaj</b> ENERGY
<b>ग्राम स्तरीय स्वास्थ्य एवं स्वच्छता समिति</b>	
ग्राम :	
प्रेरक संस्था - कमलनयन जमनालाल बजाज फाउंडेशन, ललितपुर (उ.प्र.)	





Latitude: 25.484452  
 Longitude: 78.497407  
 Elevation: 259.06±16 m  
 Accuracy: 8.3 m  
 Time: 07-11-2022 16:05



Latitude: 24.705584  
 Longitude: 78.805737  
 Elevation: 356.03 m  
 Accuracy: 62.0 m  
 Time: 10-20-2022 15:55





# Collaborative Project with NABARD

## (WADI Project 1 & 2)

KAMALNAYAN JAMNALAL BAJAJ FOUNDATION , LALITPUR							
KJBF NABARD WADI Project 1 & 2 year wise Expenditure Summary Sheet							
SN	Budget head	FY 2018-2019	FY 2019-2020	FY 2020-2021	FY 2021-2022	FY 2022-23	Cummulative Expenses
1	Health Component	10,520		66,999	1,04,900	30,000	2,12,419
2	Horticulture & Agri Development	31,17,171	56,89,833	63,48,066	25,18,559	1,800	176,75,429
3	Micro Enterprises Development	34,035	34,976		7,68,192	1,04,104	9,41,307
4	Sign Board	7,560					7,560
5	Soil & Water Conservation	3,201		6,016	3,09,373	4,16,245	7,34,835
6	Training & Capacity Building	52,277	12,075	30,945	76,015		1,71,312
7	Women Development	10,260		4,180	15,600.00	1,460	31,500
8	Water Resources Development	-	4,94,550	9,79,537	78,49,405	3,79,725	97,03,217
9	Contingencies	54,220		18,500	-		72,720
10	Management Cost	12,33,716	10,33,356	10,52,056	12,33,308	53,277	46,05,714
	<b>Total</b>	<b>45,22,960</b>	<b>72,64,790</b>	<b>85,06,299</b>	<b>128,75,352</b>	<b>9,86,611</b>	<b>341,56,012</b>

# Community Mobilization



# Preparation for WADI Plantation



# Wadi Management



# Monitoring & Evaluation



**Thank you.....**

# ANNEXURE-A-6 (Colly)

MINISTRY OF POWER  
CENTRAL ELECTRICITY AUTHORITY  
THERMAL CIVIL DESIGN DIVISION

FORMAT - I

Name of Power Utility: Lalitpur TPS

General Information on Power Stations, Coal Mines and Quality of Coal

Name of Thermal Power Plant: Lalitpur Power Generation Company Limited

PERIOD OF REPORT - 1st April 2023 to 30th September 2023

(A) Thermal Power Station								(B) Details of Nodal Officer				(C) Details of Coal / Lignite and Mines				
Sl No.	Name of Thermal Power Station	District	State	Environmental Zone	Unit No.	Installed Capacity (MW)	Date of Commissioning	Name	Designation	Contact No. (Land Line and Mobile)	Email	Name of Mine & Its Location	Distance of Mine from TPS (KM)	Quantity of coal received (LMT)	Average Calorific Value of coal (Kcal)	Average Ash Content of coal (%)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)
1	Lalitpur Power Generation Co. Ltd.	Lalitpur	UP		1	660	26.03.2016	Dr AV Singh	Chief Sustainability Officer	0123-4045319 09873561813	avsingh@ltpcl.com	NCL/CCL (Various Mines) and/or imported	NCL mines 620 km CCL mines 960 km	38.52107	3300-5100	38.32
				2	660	08.01.2016										
				3	660	01.04.2016										

Abbreviations :-  
MW - Mega Watt  
TPS - Thermal Power Station  
KM - Kilometre  
LMT - Lakh Metric Tonnes  
Kcal - Kilocalories

Complete address of Corporate Office / Head Office / Registered Office	
Name of Head of Office	Dr. Ajay Vikram Singh
Designation	CSO
Address :	Lalitpur Power Generation Company Limited VIII- Burogaon Tehsil- Mehrauni Lalitpur (UP)
email ID :	avsingh.tp@ltpcl.com
Telephone No.	9873561813

Complete address of Thermal Power Plant	
Name of Head of TPP	Mr. A.N. Sar
Designation	CEO
Address :	Lalitpur Power Generation Company Limited VIII- Burogaon Tehsil- Mehrauni Lalitpur (UP)
email ID :	drtpsingh.tp@ltpcl.com
Telephone No.	9151897298



MINISTRY OF POWER  
CENTRAL ELECTRICITY AUTHORITY  
THERMAL CIVIL DESIGN DIVISION

Ash Disposal Facilities available at Thermal Power Station, Mode of Disposal (Dry & Wet) and Ash Stock Available (Fly Ash, Bottom Ash & Pond Ash)

Name of Power Utility: Lalitpur TPS

Name of Thermal Power Plant: Lalitpur Power generation company Limited

PERIOD OF REPORT - 1st April 2023 to 30th September 2023

Sl No.	Name of Thermal Power Station	Existing facilities for Ash disposal		Location & Distance of Ash Disposal Area from TPS	Area acquired for Ash Disposal	Design Life of Disposal Area	Additional Area if any proposed	Ash Disposal		Ash Stock Available as on 31.3.2023			
		Dry	Wet					Dry Ash	Wet Ash	Fly Ash	Bottom Ash	Pond Ash	Total Ash
(1)	(2)	(3)	(4)	(KM)	(Ha)	(Years)	(Ha)	(LMT)	(LMT)	(LMT)	(LMT)	(LMT)	(LMT)
1	Lalitpur Power Generation Co. Ltd.	Ash Silo	Ash dyke	0.8	82		Nil	9.811	5.310	0	0	4.170	4.170

Abbreviations:-

MW - Mega Watt

TPS- Thermal Power Station

KM- Kilometre

LMT- Lakh Metric Tonnes

Ha - Hectare

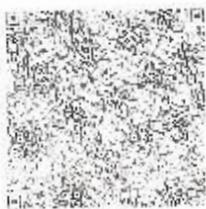
Description	Quantity in LMT
Ash Stock Position as on 01.04.23	3.14352
Generation of Ash during 01.04.23 to 30.09.23	16.14868
Utilisation of Ash during 01.04.23 to 30.09.23	15.12562
Ash Stock Position as on 30.09.23	4.166577
Reasons for not Utilising the Legacy Ash may also be provided	No legacy ash. This is the minimum quantity which is left in the Pond during process of operation, as ash is dried and only then



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 Government of Uttar Pradesh  
 e-Stamp



Certificate No.	: IN-UP87619365880765U
Certificate Issue Date	: 23-Dec-2022 11:43 AM
Account Reference	: NEWIMPACC (SVY) up14518104/ LALITPUR SADAR/UP-LTP
Unique Doc. Reference	: SUBIN-UPUP1451810468696289740716U
Purchased by	: ASHTECH IND PVT LTD LPGCL LALITPUR
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: ASHTECH IND PVT LTD LPGCL LALITPUR
Second Party	: Not Applicable
Stamp Duty Paid By	: ASHTECH IND PVT LTD LPGCL LALITPUR
Stamp Duty Amount (Rs.)	: 10 (Ten only)

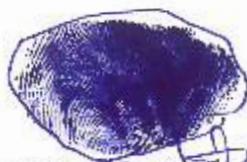


अनुबन्ध-पत्र

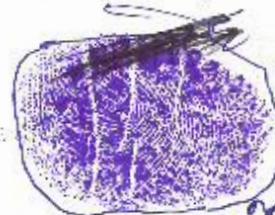
यह कि मैं एसठ टेक इन्डिया प्रा. लि. पुत्र श्री ललितपुर अधिकृत प्रतिनिधि ललितपुर  
 पावर जनरेशन कम्पनी लिमिटेड, ग्राम बुरौगाँव मिर्चवारा, जनपद-ललितपुर जो कि हम अनुबन्ध पत्र में प्रथम पक्ष  
 के रूप में तथा श्री भजन सिंह पुत्र श्री बृजपाल सिंह निवासी ग्राम मिर्चवारा  
आराजी सो. ए. ए. राधा को द्वितीय पक्ष के रूप में दर्शाया गया है दोनों पक्ष के मध्य  
श्री श्री राधा

(कमरा:.....2 पर)

श्री श्री राधा



भजन सिंह



श्री श्री राधा

आज दिनांक 12/03/23 को ललितपुर पावर जनरेशन कम्पनी लिमिटेड ललितपुर से निकालने वाली राख (कोलेश) के निरतारण के सम्बन्ध में यह अनुबन्ध पत्र निम्नलिखित शर्तों के आधार पर उभयपक्षों के मध्य लिखा जा रहा है।

1. यह कि प्रथम पक्ष द्वारा जो राख द्वितीय पक्ष की अवशक गूमि में डाली जायेगी उसके परिवहन का खर्च प्रथम पक्ष द्वारा वहन किया जायेगा।
2. यह कि प्रथम पक्ष द्वारा द्वितीय पक्ष की गूमि पर राख भूमि की सतह के बराबर तक डाली जायेगी।
3. यह कि प्रथम पक्ष द्वारा द्वितीय पक्ष से राख का कोई मूल्य नहीं लिया जायेगा।
4. यह कि प्रथम पक्ष द्वारा द्वितीय पक्ष को दी गयी राख का कोई वाणिज्यिक उपयोग नहीं किया जायेगा तथा राख को केवल भूमि के रागतलीकरण के उपयोग में लाया जायेगा।
5. यह कि उभयपक्ष आपसी विवाद की स्थिति में दो माह का नोटिस देकर करार को समाप्त कर सकते हैं।

अतः आज दिनांक 12/03/23 को दोनों पक्षों के मध्य सोच-समझकर यह अनुबन्ध पत्र निस्पादित किया गया ताकि सानद रहे और वक्त जरूरत पर काम आवे।

<p>प्रथम पक्ष            अधिकृत प्रतिनिधि          Ashitosh Anand          कृते, ललितपुर पावर जनरेशन कं. लि.          ललितपुर          ग्राम- बुरौगाँव- गिर्चवारा          गवाह <u>महेश</u>          1-          2-</p>	<p>द्वितीय पक्ष            नाम-          पिता का नाम-          पता-          गवाह-          1- <u>अशोष</u>          2- <u>कमल</u></p>
--	--

**INDIA-NON JUDICIAL**

## GOVERNMENT OF UTTAR PRADESH

E-Stamp

Application No. : IN-UP87619365880765U  
 Certificate Issued Date: 23-Dec-2022 11:43 AM  
 Account reference : NEWIIMPACC  
 ((SV)/up14518104/Lalitpur  
 Unique Doc. Reference : SUBIN-UPLP1451810  
 468696289740726U  
 Purchased by  
 : ASHTECHIND PVT LTD  
 LPGOL LALITPUR  
 Description of Document : Article 4 Affidavit  
 Property Description : Non Applicant  
 Consideration Price (Rs.) :  
 First Party : ASHTECH IND PVT.  
 LTD. LPGCL LALITPUR  
 Second Party : Not Applicable  
 Stamp Duty Paid By ; ASHTECH IND PVT.  
 LTD. LPGCL LALITPUR  
 Stamp Duty Amount (Rs.) : 10 (Ten only)

**CONTRACT-LETTER**

That I am authorized Representative of S.Tech India Pvt. Ltd., Lalitpur, Lalitpur Power Generation Company Limited, Village Buraugaon Mirchvara, District – Lalitpur, which we are First Party in the Contract Letter and Bhan Singh, Sunderpal Singh, Smt. Guddi Raja, Smt. Chhoti Raja Son of/Daughter of Shri Pratapsingh, resident of Village – Mirchwara Araaji

No..... has been shown as Second Party, in between both the Parties on today dated 12.03.23 regarding the disposal of the Coal Ash coming out from the Lalitpur Power Generation Company Limited, Lalitpur, this Contract Letter is being written between both the parties on the ground of following conditions:-

1. That by the First Party the coal ash which will be thrown in the non cultivated land of the Second Party, the expenses of transportation of that will be borne by the First Party.
2. That by the First Party on the land of the Second Party that coal ash will be put in equal to the level of land.
3. That no price of the coal ash will be taken from the Second Party by the First Party.
4. That by the First Party, no commercial use will be taken of the coal ash given to the Second Party and the coal ash will be used only for the leveling of the land.;
5. That in the position of mutual dispute between both the parties, the agreement can be terminated by giving two month notice.

Therefore, on today dated 12.03.23 in between both the parties after consideration this contract Letter was executed so

that remain as the record and may be used at the time of need.

## FIRST PARTY

## SECOND PARTY

Authorized Representative Signature - Bhan Singh

Sd/- Illegible

Sd/Mahesh

Thumb Impression

Ashtech India Pvt. Ltd.

Chhoti Raja

For: Lalitpur Power Generation

Thumb Impression

Company Ltd., Lalitpur

Thumb Impression

Village – Buraugaon – Mirchwara

Guddi Raja

Witness : Mahesh

Witness –

1. Narender Singh

2. Kamal Singh

// TRUE TRANSLATED COPY//

सेवा में,

श्रीमान् क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय उ.प्र.

प्रदूषण नियंत्रण बोर्ड

डॉसी-284401

विषय:- ललितपुर पाँवर जनरेशन कम्पनी लि. द्वारा जनित ऐश को प्रार्थीगणों की अनउपजाउ अनाउपयुक्त एवं गड्ढा युक्त भूमि में डालकर कृषि योग्य भूमि बनाने के संदर्भ में-

महोदय

आपसे सविनय निवेदन है कि हम सभी प्रार्थीगण ग्राम ..... मिर्चवारा ..... के निवासी हैं। उक्त ग्राम में अवस्थित भूमि अनउपजाउ अनउपयुक्त एवं गड्ढा युक्त है हम सभी प्रार्थीगण अपनी भूमि को कृषि योग्य बनाना चाहते हैं जिसके लिए ललितपुर पावर जनरेशन कम्पनी लिमिटेड द्वारा जनित राख द्वारा उक्त भूमि में स्थित गड्ढों का भराव कराकर उसके उपरी सतह में मिट्टी डालकर खेती योग्य बनाना चाहते हैं।

अतः आपसे विनम्र अनुरोध है कि कृपया ललितपुर पाँवर जनरेशन कम्पनी आदेशित कर उपरोक्त कार्य उपरोक्त कार्य का करवाने का कष्ट करें।

आपकी महान दया होगी।

भानसिंह  
प्रार्थीगण  
श्रीमान् क्षेत्रीय अधिकारी

श्रीमान् क्षेत्रीय अधिकारी  
प्रार्थीगण

To,  
The Regional Officer,  
Regional Office  
U.P. Pollution Control Board,  
Jhansi-284401.

Subject:- In reference to making the land for cultivation by putting the Fly Ash generated by the Lalitpur Power Generation Company Limited in the unfertile and non useful and in pit hole land.

Sir,

It is respectfully submitted to you that all applications are the residents of Village Mirchvara. In the said village the land situated is unfertile and having pit holes. We all applicants want to make our land fertile for cultivation, for which by filling the Fly ash generated by Lalitpur Power Generation Company Limited in the pitfalls situated in the said land putting the soil on the upper layer of that want to make fertile for cultivation.

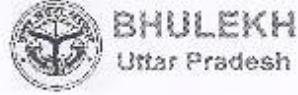
Therefore, it is humbly requested that kindly giving the order to the Lalitpur Power Generation Company to take trouble to get the above work done.

It will be your great act of kindness.

Applicants

Bhan Singh Thumb Impression  
Sunderpal Singh  
Chhoti Raja Thumb Impression  
Guddi Raja Thumb Impression.

// TRUE TRANSLATED COPY //



Hindi

## खाता विवरण (अप्रमाणित प्रति)

ग्राम का नाम : मिर्चवाड़ा	परगना : (बानपुर)	तहसील : महरीनी	जनपद : लखीमपुर	फसली वर्ष : 1429-1434 (01 जुलाई, 2021 से 30 जून, 2027)	भाग : 1	खाता संख्या : 00779
खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	खसरा संख्या	क्षेत्रफल (हे.)	अंदेश	टिप्पणी		
श्रेणी 1-क / भूमि जो संक्रमणीय भूमिधरो के अधिकार में हो।						
सुन्दरपालसिंह / परतापसिंह / नि.ग्रामी	840/1	0.3680		1425 फ० आदेश शाखा प्र० इलाहाबाद बैंक शाखा बुरौगांव में खातेदार गुडडी की भूमि बंधक। ह०आर०के०दि० 8.8.17		
भानसिंह / परतापसिंह / नि.ग्रामी	1303	0.1700				
श्रीमती गुडडी / अमान पति अमर सिंह / नि० ग्रामी हल बुरौगांव						
श्रीमती छोटीराजा / पत्नी वीरिन्द्रसिंह / नि.ग्राम						
<b>योग</b>	<b>2</b>	<b>0.5380</b>				
कृपया उक्त खाते की प्रस्थिति (भूखंड (गाटा) के वाद ग्रस्त/विक्रय/भू-नक्शा/नामांतरण वही) हेतु खसरा संख्या पर विलोक करें						
<b>Disclaimer:</b> उक्त आँकड़े मात्र अवलोकनार्थ हैं, उक्त विवरण अद्यतन है, तहसील कम्प्यूटर केन्द्र एम.सी.एम.सी/लोकवाणी केन्द्र से उद्घरण की प्रमाणित प्रति प्राप्त की जा सकती है।						
Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.						



**B H U L E K H****Uttar Pradesh**

## Khata Detail (Uncertified Copy)

Name of Village: Mirchwara Pargana: (Banpur)

Tehsil: Mahrauni District: Lalitpur

Crop Year:1429-1430 (01 July, 2021 to 30 June, 2027)

Part-1 Khata Number:00779

Name of Khatedar/Name of Father/husband/guardian/ Place of residence	Khasra No.	Area	Order	Remarks
Category-1-A/Land which is under right of transitional land owners.				
Sunderpal Singh / Pratap Singh R/o. Village Bhansingh/Pratapsingh/ R/o. Village Smt. Guddi/ Aman W/o Amar Singh/R/o Village at present Buraugaon Smt. Chhotiraja/Wife of Virender Singh/R/o Village	840/1 1303	0.3680 0.1700		1425 F. Order Branch Manager, Allahabad Bank, Branch Buraugaon in which the land of Khatedar Guddi mortgaged. H.R.K. Dated 8.8.17
<b>Total</b>	<b>2</b>	<b>0.5380</b>		

For the position of the said Khasra(disputed/sale/land-map/Mutation Register), please click on Khasra Number.

Disclaimer: The said figure are only for perusal, the said detail is review, From the Tehsil Computer Centre and C.S.C./Public Centre the certified copy of the review can be obtained.

Software Powered by: National Informatics Centre, Uttar Pradesh State Unit, Lucknow.

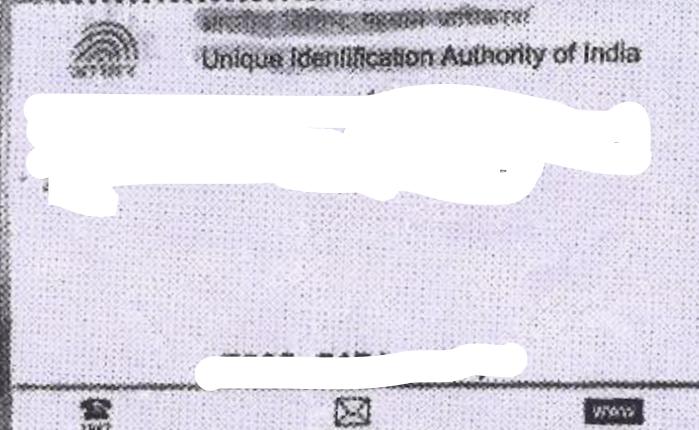
// TRUE TRANSLATED COPY//

भारत सरकार  
Government of India



आधार - आम आदमी का अधिकार

Unique Identification Authority of India



1997 help@uidai.gov.in www.uidai.gov.in


 भारत सरकार  
 Government of India

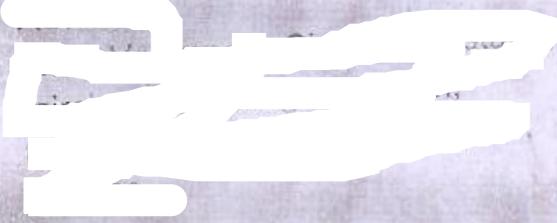






**आधार - आम आदमी का अधिकार**


 आधाय  
 Unique Identification Authority of India




 1947  
 1800 300 1947


 help@uidai.gov.in


 www.uidai.gov.in

## प्रमाण पत्र

प्रमाणित किया जाता है। कि श्री रुद्रपाल सिंह, भात सिंह, श्रीमते सुडीराका ५० अमर सिंह  
 पिता/प्रति श्री परमप सिंह जाति छोटी राजा ५० वीरेड सिंह  
 ग्राम मिर्चवारा पोस्ट कुरीमेत ठाकुर जिला सलितपुर  
 उ.प्र. के मूल निवासी हैं। मैं इन्हें भली-भांति जानता हूँ। इनका खसरा  
 नम्बर/खतौनी नम्बर 840/1, 1303 है। जिसके अन्दर ये पॉवर प्लान्ट  
 की राख अपने गढडों को भरवाकर के उसके उपर मिट्टी डलवाकर खेती  
 योग्य बनवाना चाहते हैं। इसमें ग्राम प्रधान और ग्रामवासियों को किसी भी  
 प्रकार की आप्पती नहीं है। ग्रामवासियों के द्वारा कोई भी कार्यवाही की  
 जाये तो झूठ मानी जायेगी।

ग्राम प्रधान

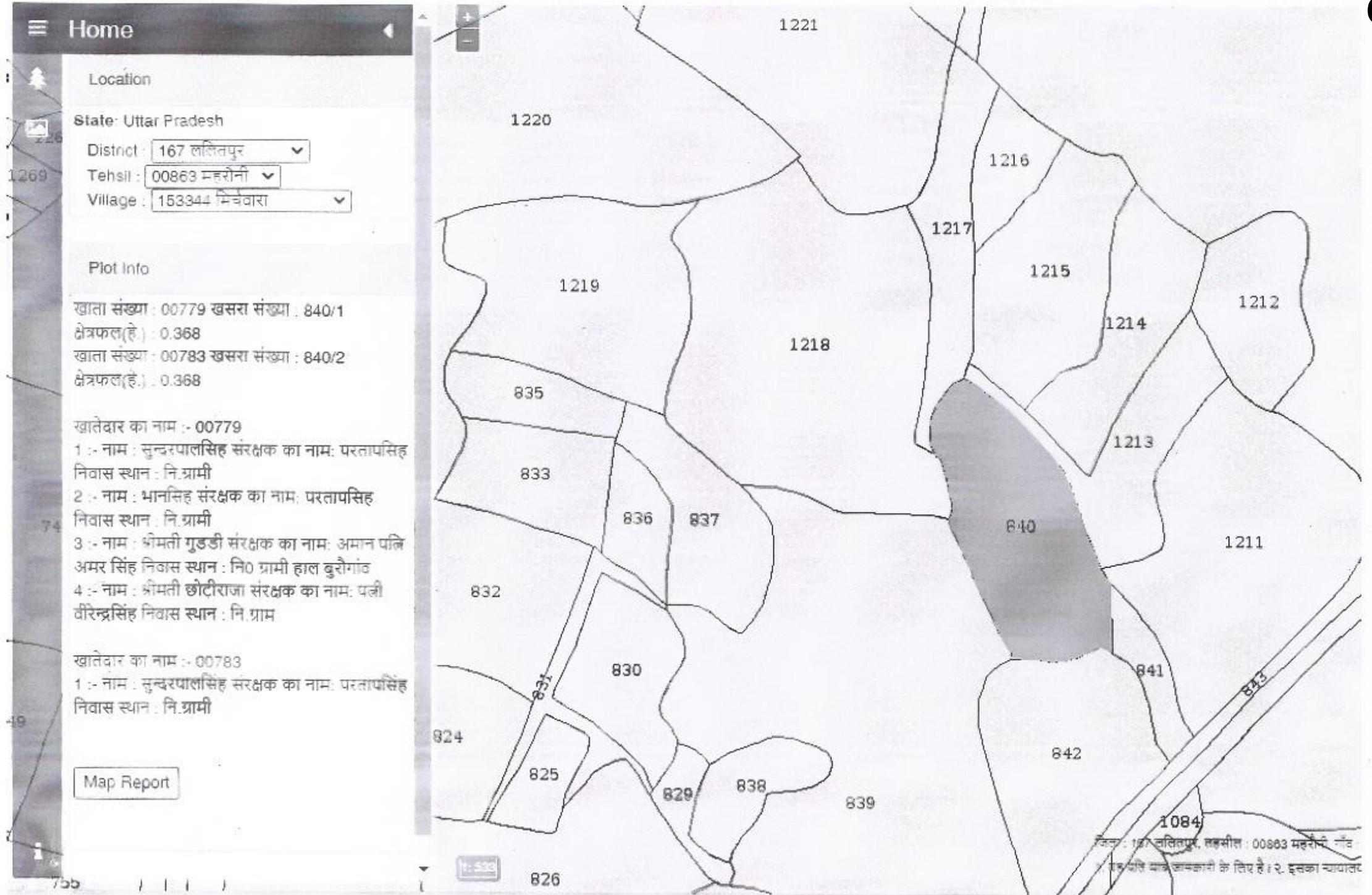
मौजी  
 प्रधान (मौजी)  
 ग्राम पंचायत मिर्चवारा  
 ब्लॉक-बार, जिला-सलितपुर

CERTIFICATE

It is certified that Shri Sunder Pal Singh, Bhan Singh, Smt. Guddi Raja Wife of Amar Singh, Chhoti Raja Wife of Virendr Singh, S/o/D/o Partap Singh, Caste – Thakur, Village Mirchwara, Post – Vaurogaon, District – Lalitpur, U.P. are the permanent residents. I know them very well. The Khasra Number/Khatauni Number of these is 840/1, 1303. In these filling the Fly ash of the Power Plant in their pit holes on that by putting the soil, want to make the land fertile for cultivation. In this the Village Pradhan and villagers have no objection of any kind. Any action taken by the villagers will be treated as false.

Sd/- Mauji  
Village Pradhan  
Gram Panchayat Mirchwara  
Block – Var, District – Lalitpur.

// TRUE TRANSLATED COPY//



**HOME**

Location

State - Uttar Pradesh

District – 167 Lalitpur

Tehsil – 00863 Mahrauni

Village – 153344 Mirchwara

Plot into

Khata Number : 00779 Khasra No. : 840/1

Area (Hec.) : 0.368

Khata Number : 00783 Khasra No. 840/2

Area (Hec.) : 0368

Name of Khata Holder: 00779

1 – Name Sunderpal Singh, Name of Guardian: Pratap Singh

Place of residence: R/o Village

2 – Name: Bhansingh Name of guardian – Pratap Singh,

residence: R/o Village

3 – Name: Smt. Guddi, Name of Guardian: Aman wife of

Amar Singh, Place of residence: R/o Village at present

Buraugaon.

4 – Name Smt. Chhotiraja, Name of Guardian: Wife of

Virender Singh, Place of residence: R/o Village

Name of Khatedar: 00783

1. Name – Sunderpal Singh, Name of Guardian: Pratap

Singh, Place of residence: R/o Village

Map Report

// TRUE TRANSLATED COPY //

38



उत्तर प्रदेश UTTAR PRADESH

73AE 284818

अनुबन्ध --पत्र

यह कि मैं शुरूरूप पुत्र श्री .....  
 अधिकृत प्रतिनिधि ललितपुर पावर जनरेशन कम्पनी लिमिटेड, ग्राम बुरौगांव मिर्चवारा  
 जनपद - ललितपुर, जो कि हम अनुबन्ध पत्र में प्रथम पक्ष के रूप में तथा श्री मती  
शुरूरूप पति श्री गणेश निवासी ग्राम मिर्चवारा  
 आराजी सं० 2394 को द्वितीय पक्ष के रूप में  
 दर्शाया गया है। दोनों पक्ष के मध्य आज दिनांक 14/12/2023 को ललितपुर पावर  
 जनरेशन कम्पनी लिमिटेड ललितपुर से निकलने वाली राख (कोलरेश) के निस्तारण  
 के संबंध में यह अनुबन्ध पत्र निम्नलिखित शर्तों के आधार पर उभयपक्षों के मध्य  
 लिखा जा रहा है -

1. यह कि प्रथम पक्ष द्वारा जो राख द्वितीय पक्ष की अकृषक भूमि में डाली जायेगी उसके परिवहन का खर्च प्रथम पक्ष द्वारा वहन किया जायेगा।
2. यह कि प्रथम पक्ष द्वारा द्वितीय पक्ष की भूमि पर राख भूमि की सतह के बराबर तक डाली जायेगी।
3. यह कि प्रथम पक्ष द्वारा द्वितीय पक्ष से राख का कोई मूल्य नहीं लिया जायेगा।

श. शुरूरूप

4. यह कि प्रथम पक्ष द्वारा द्वितीय पक्ष को दी गयी राख का कोई वाणिज्यिक उपयोग नहीं किया जायेगा तथा राख को केवल भूमि के समतलीकरण के उपयोग में लाया जायेगा ।

5. यह कि उभयपक्ष आपसी विवाद की स्थिति में दो माह का नोटिस देकर करार को समाप्त कर सकते है ।

अतः आज दिनांक 14/02/23 को दोनों पक्षों के मध्य सोच- समझकर यह अनुबन्ध पत्र निष्पादित किया गया ताकि सनद रहे और वक्त जरूरत पर क्लाम आवे ।

प्रथम पक्ष

Harpur

अधिकृत प्रतिनिधि

कृते, ललितपुर पावर जनरेशन कं० लि०

ललितपुर

ग्राम बुशौगांव -मिर्चवारा

गवाह-

1.

2.

द्वितीय पक्ष

नाम-

गिता का नाम-

पता-

गवाह-

1. -

2. -

श. मि.  
शुद्ध

दुगा कुशवहा

मोती कुशवहा

**INDIA****RS.10****TEN RUPEES****INDIA NON JUDICIAL.****UTTAR PRADESH****73AE 284818****CONTRACT-LETTER**

That I am authorized Representative of Gurukrishan, S/o....., Lalitpur Power Generation Company Limited, Village Buraugaon Mirchvara, District – Lalitpur, which we are First Party in the Contract Letter and Smt. Kusum, Wife of Shri Ganesh, resident of Village – Mirchwara Araaji No.2394 has been shown as Second Party, in between both the Parties on today dated 14.02.2023 regarding the disposal of the Coal Ash coming out from the Lalitpur Power Generation Company Limited, Lalitpur, this Contract Letter is being written between both the parties on the ground of following conditions:-

1. That by the First Party the coal ash which will be thrown in the non-cultivated land of the Second Party, the expenses of transportation of that will be borne by the First Party.
2. That by the First Party on the land of the Second Party that coal ash will be put in equal to the level of land.

3. That no price of the coal ash will be taken from the Second Party by the First Party.
4. That by the First Party, no commercial use will be taken of the coal ash given to the Second Party and the coal ash will be used only for the leveling of the land.;
5. That in the position of mutual dispute between both the parties, the agreement can be terminated by giving two month notice.

Therefore, on today dated 12.03.23 in between both the parties after consideration this contract Letter was executed so that remain as the record and may be used at the time of need.

<p>FIRST PARTY Sd/- Harputra  Authorized Representative  Signature –  For: Lalitpur Power</p>	<p>Second Party Sd/- Kusum Thumb Impression  Father Name:- Address:-</p>
<p>Witness 1.  2.</p>	<p>Witness 1. Durga Kuswaha 2. Moti Kuswaha</p>

// TRUE TRANSLATED COPY//

सेवा में

श्री मान् क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय उ० प्र०

प्रदूषण नियंत्रण बोर्ड

झोंसी - 284401

विषय - ललितपुर पावर जनरेशन कम्पनी लिमिटेड द्वारा जनित ऐष को प्रार्थीगणों की अनउपजाऊ अनाउपयुक्त एवं गडढा युक्त भूमि में डालकर कृषि योग्य भूमि बनाने के संबंध में।

महोदय

आपसे सविनय निवेदन है कि हम सभी प्रार्थीगण ग्राम सिखवाड़ा के निवासी हैं। उक्त ग्राम में अवस्थित भूमि अनउपजाऊ अनउपयुक्त एवं गडढा युक्त है। हम सभी प्रार्थीगण अपनी भूमि को कृषि योग्य बनाना चाहते हैं जिसके लिए ललितपुर पावर जनरेशन कम्पनी लिमिटेड द्वारा जनित राख द्वारा उक्त भूमि में स्थित गडढों का भराव कराकर उसके उपरी सतह में मिटटी डालकर खेती योग्य बनाना चाहते हैं।

अतः आपसे विनम्र अनुरोध हैं कि कृपया ललितपुर पावर जनरेशन कम्पनी आदेषित कर उपरोक्त कार्य को करवाने का कष्ट करें।

आपकी भहान दया होगी

प्रार्थीगण

श्री. नि.

शुभम

To,  
The Regional Officer,  
Regional Office  
U.P. Pollution Control Board,  
Jhansi-284401.

Subject:- In reference to making the land for cultivation by putting the Fly Ash generated by the Lalitpur Power Generation Company Limited in the unfertile and non-useful and in pit hole land.

Sir,

It is respectfully submitted to you that all applications are the residents of Village Mirchvara. In the said village the land situated is unfertile and having pit holes. We all applicants want to make our land fertile for cultivation, for which by filling the Fly ash generated by Lalitpur Power Generation Company Limited in the pitfalls situated in the said land putting the soil on the upper layer of that want to make fertile for cultivation.

Therefore, it is humbly requested that kindly giving the order to the Lalitpur Power Generation Company to take trouble to get the above work done.

It will be your great act of kindness.

Applicants

Kusum Thumb Impression

// TRUE TRANSLATED COPY//





ग्राम क्रमांक : 153344      ग्राम का नाम / परगना : मिर्चवारा(बानपुर)      तहसील : म

खाता खतौनी क्रम संख्या	खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	भौमिक अधिकार प्रारम्भ होने का वर्ष
---------------------------------	---	---

1	-----2-----	3
---	-------------	---

श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिधरो के अधिकार में हो।

00645	श्रीमती कुसूम / पति गनेश / नि. ग्राम	1407फ
-------	--------------------------------------	-------

कुल गाटे- एक      कुल क्षेत्रफल- शून्य दशमलव पाँच एक शून्य शून्य (हेक्टेयर)      कुल भू-राजस्व

Data Digitally Signed by: DHARM SINGH

उपरोक्त उद्घरण खतौनी का वेरीफिकेशन <http://upbhulekh.gov.in> Website पर जाकर किया जा सकता है।

Village No.:153344 Name of Village/Pargana: Mirchwara  
(Banpur), Tehsil: Mahrauni

Khata Khatauni Sr. No.	Name of Khatedar/Name of Father Husband Guardian/ Place of residence	Year of starting of earthly right
1	2	3
Category: 1-A/Land which may be in right of transitional land owners.		
00645	Smt. Kusum/W/o Ganesh/R/o Village	1407A
Total Gata-One Total area - Zero decimal Five One Zero Zero (Hectare) Total land revenue -		

Data Digitally Signed by: **DHARM SINGH**

The verification of the above extract Khatauni can be done going on <http://upbhulekh.gov.in> Website.

**// TRUE TRANSLATED COPY //**



मि० ३३३-३३३३



**Home**

Location

State: Uttar Pradesh

District: 167 ललितपुर

Tehsil: 00863 महरौनी

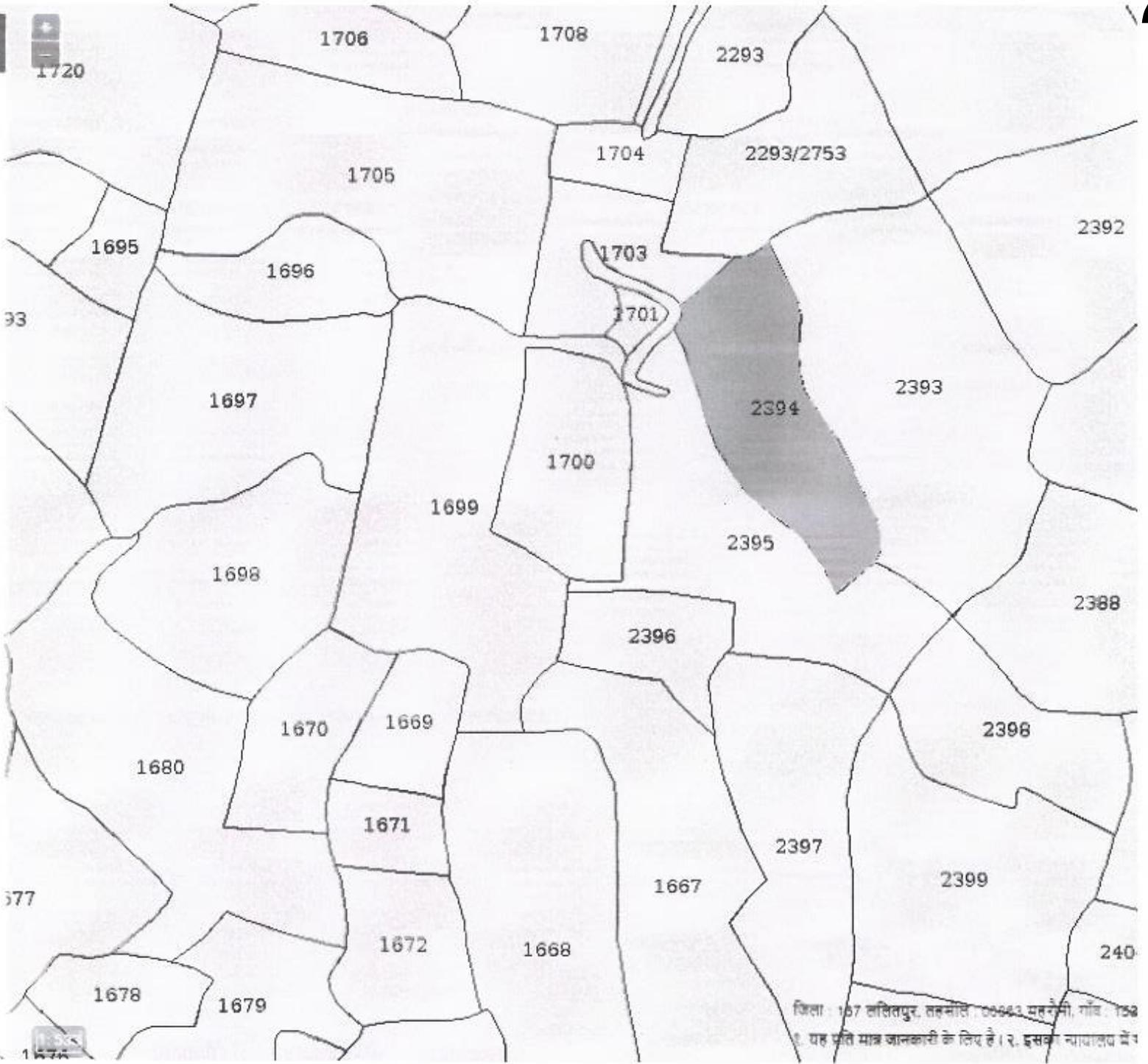
Village: 153344 मिचवारा

Plot Info

खता संख्या : 00629 खसरा संख्या : 2394  
 क्षेत्रफल(हे.) : 0.51

खतिवार का नाम : 00629  
 1 :- नाम : श्रीमती कुसुम संरक्षक का नाम: पति गनेश  
 निवास स्थान : नि. ग्राम

Map Report



जिला : 167 ललितपुर, तहसील : 00863 महरौनी, गाँव : 153344 मिचवारा  
 यह प्रति मात्र जानकारी के लिए है। २. इसका न्यायालय में

**HOME****Location**

State:- Uttar Pradesh

District:- 167 Lalitpur

Tehsil:- 00863 Mahrauni

Village:- 153344 Mirchwara

Plot into

Khata Number: 00629 Khasra No. : 2394

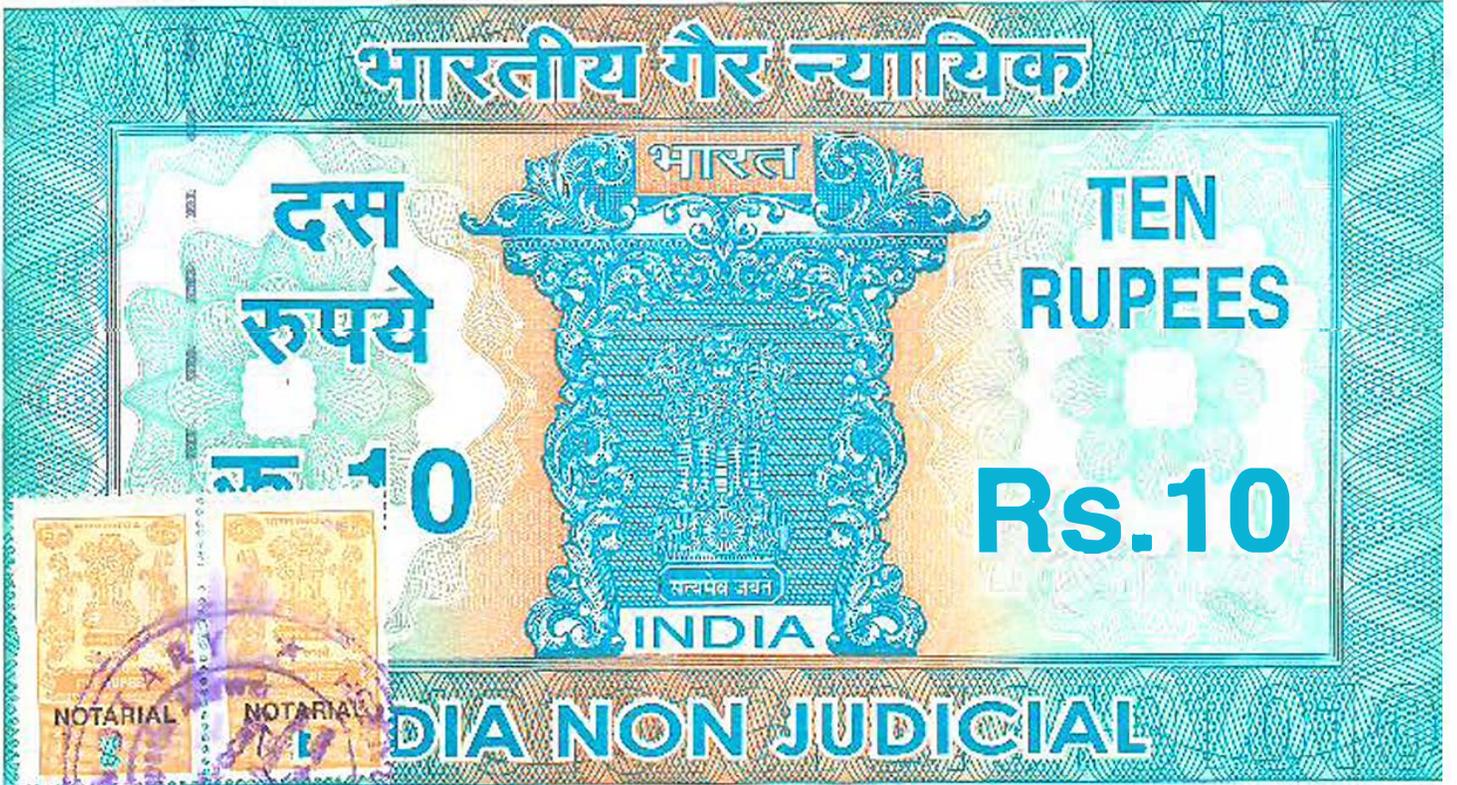
Area (Hec.): 0.51

Name of Khata Holder: 00629

1 - Name : Smt. Kusum Guaridan's Name - Ganesh, Resident  
of : Ni. Grami.

  
**// TRUE TRANSLATED COPY//**

37



उत्तर प्रदेश UTTAR PRADESH

73AE 283036

श्रीमान प्रबन्धक महोदय, पावर प्लॉन्ट दिग्वारी ब्लाक पावर प्लॉन्ट  
पुरोमांवा ।

शायधर मिश्रा निवा:- अनंदा तहसिल हल्लू निंठ ग्राम मिर्वावारा, तहसील महरौनी  
जिला-ललितपुर।

महोदय,  
मैं शायधर पूर्वक ज्ञान करता हूँ कि-

- 1- यह कि शायधरता उपरोक्त पते व नाम का मूल निवासी है
- 2- यह कि शायधरता के नाम माँजा- मिर्वावारा, तहसील महरौनी में आ.पू सं. 2395  
रकबा 0.356 रंग अन्य का-इतवारन के नाम है । तथा मैं अपने हिस्से में पुराव हेतु  
राखा छलवाना चाहता हूँ ।

3- यह कि शायधरता अपनी स्वेच्छा ने अपनी उपरोक्त आराजी में पावर प्लॉन्ट  
के पुराव हेतु राखा छलवाना चाहता हूँ । जिसमें किसी को कोई आपत्त नही है।

4- यह कि अपनी आराजी में राखा छलवाना चाहता हूँ । तथा उक्त राखा  
छलने में किसी को कोई हानि रंग नुकसान नही होगा। यदि किसी व्यक्त को कोई  
हानि रंग नुकसान होता हतो उसको जिम्मेवारी मेरी होगी।

*(Handwritten signature)*  
Advocate  
Lucknow U.P.

मैं अपनी उपरोक्त भूमि में राखा छलवाये जाने की क्वा करें ।

*(Handwritten signature)* शायधर शायधरता

प्रमाणन: मैं शायधरता की धारा 1 लगायत 5 को अपने निजी ज्ञान विश्वाससे तसदीक  
करता हूँ कि सभ्यवसही है जिसकी तसदीक दिनांक- 13.2.23 को महरौनी में की गयी है।

अ. *(Handwritten signature)* पवन कुमार  
*(Handwritten signature)*

*(Handwritten signature)*  
रघुवर

अ. *(Handwritten signature)*  
श्याम

**INDIA NON JUDICIAL****TEN RUPEES****INDIA****TEN Rs.10****UTTAR PRADESH****73AE 283036**

To,  
The Manager,  
Power Plant Officer, Bajaj Plant,  
Buraugaon.

Affidavit of Anandi wife of Hallu, resident of village  
Mirchwara, Tehsil Mahrauni, District – Lalitpur.

Sir,  
I state on oath that –

1. That the Deponent is the permanent resident of the above address and name.
2. That in the name of the deponent in Village Mirchwara, Tehsil Mahrauni there is land of A. No.2393 area 0.356 and in the name of other cultivators and I want to get pour the Fly ash in my portion.
3. That the Deponent from his own wish voluntarily want to fill fly-ash in the above Araji from the Power Plant for filling it, in which there is no objection to anyone.
4. That I want to get pour the Fly Ash in my own Araji and from putting in the fly ash there will be no loss to

anyone. If there will be any loss to anyone then there will be responsibility of mine.

5. That kindly to pour the fly ash in my above land.

Sd/- Anandi

Deponent

**Verification:-**

I verify that Para 1 to 5 of the above Affidavit are all true and correct as per my knowledge and belief, which was verified on dated 13.02.23 in Mahrauni.

Thumb Impression - Sd/Pawan Kumar Anandi

Raghuvar, Lalitya Sd/Raghuvar

Thumb Impression - Shyamlal, Lalitpur.

  
// TRUE TRANSLATED COPY //



उत्तर प्रदेश UTTAR PRADESH

अनुबन्ध -पत्र

73AE 052032

यह कि मैं ..... पुत्र श्री .....  
 अधिकृत प्रतिनिधि ललितपुर पावर जनरेशन कम्पनी लिमिटेड , ग्राम बुरौगांव भिर्चवारा  
 जनपद - ललितपुर , जो कि हम अनुबन्ध पत्र में प्रथम पक्ष के रूप में तथा श्री...  
 अनन्दी पुत्र श्री ..एल्लु..... निवासी ग्राम भिर्चवारा.....  
 आराजी सं० 2395, 2397, 2398, 2399 द्वितीय पक्ष के रूप में  
 दर्शाया गया है। दोनों पक्ष के मध्य आज दिनांक 21/11/22 को ललितपुर पावर  
 जनरेशन कम्पनी लिमिटेड ललितपुर से निकलने वाली राख (कोलएश) के निस्तारण  
 के संबंध में यह अनुबन्ध पत्र निम्नलिखित शर्तों के आधार पर उभयपक्षों के मध्य  
 लिखा जा रहा है -

1. यह कि प्रथम पक्ष द्वारा जो राख द्वितीय पक्ष की अकृषक भूमि में डाली जायेगी उसके परिवहन का खर्च प्रथम पक्ष द्वारा वहन किया जायेगा ।
2. यह कि प्रथम पक्ष द्वारा द्वितीय पक्ष की भूमि पर राख भूमि की सतह के बराबर तक डाली जायेगी ।
3. यह कि प्रथम पक्ष द्वारा द्वितीय पक्ष से राख का कोई मूल्य नहीं लिया जायेगा ।

श्री अनन्दी  
 ललितपुर

अनन्दी

श्री अनन्दी

रमावर

पवनकुमार

4. यह कि प्रथम पक्ष द्वारा द्वितीय पक्ष को दी गयी राख का कोई वाणिज्यिक उपयोग नहीं किया जायेगा तथा राख को केवल भूमि के समतलीकरण के उपयोग में लाया जायेगा ।

5. यह कि उभयपक्ष आपसी विवाद की स्थिति में दो माह का नोटिस देकर करार को समाप्त कर सकते हैं।

अतः आज दिनांक 21.11.22 को दोनों पक्षों के मध्य सोच- समझकर यह अनुबन्ध पत्र निष्पादित किया गया ताकि सनद रहे और वक्त जरूरत पर काम आवे ।

प्रथम पक्ष

अधिकृत प्रतिनिधि

कृते, ललितपुर पावर जनरेशन कं० लि०

ललितपुर

ग्राम बुरौगांव -मिर्चवारा

गवाह-

1.

2.

द्वितीय पक्ष

नाम- अनन्दी

पिता का नाम- हनुमान

पता- मिर्चवारा

गवाह-

1. -

2. -

अनन्दी  
शगबर  
पवनकुमार  
मं. मिर्चवारा

**INDIA NON JUDICIAL****TEN****INDIA****TEN RUPEES****Rs.10****UTTAR PRADESH****73AE 052032****CONTRACT-LETTER**

That I am authorized Representative of  
 ....., Lalitpur Power Generation Company  
 Limited, Village Buraugaon Mirchvara, District – Lalitpur,  
 which we are First Party in the Contract Letter and  
 Smt. Anandi Son of Hallu, resident of Village – Mirchwara  
 Araaji No.2395, 2397, 2398, 2399 has been shown as Second  
 Party, in between both the Parties on today dated 02.04.2022  
 regarding the disposal of the Coal Ash coming out from the  
 Lalitpur Power Generation Company Limited, Lalitpur, this  
 Contract Letter is being written between both the parties on  
 the ground of following conditions:-

1. That by the First Party the coal ash which will be thrown  
 in the non-cultivated land of the Second Party, the  
 expenses of transportation of that will be borne by the  
 First Party.

2. That by the First Party on the land of the Second Party that coal ash will be put in equal to the level of land.
3. That no price of the coal ash will be taken from the Second Party by the First Party.
4. That by the First Party, no commercial use will be taken of the coal ash given to the Second Party and the coal ash will be used only for the leveling of the land.;
5. That in the position of mutual dispute between both the parties, the agreement can be terminated by giving two month notice.

Therefore, on today dated 02.04.2022 in between both the parties after consideration this contract Letter was executed so that remain as the record and may be used at the time of need.

<p>FIRST PARTY Authorized Representative  Signature –  For: Lalitpur Power  Village:- Buraugaon,  Mirchvara</p>	<p>Second Party Sd/- Anandi Thumb Impression  Father Name:- Hullu Address:-Mkrchvara</p>
<p>Witness 1.  2.</p>	<p>Witness 1. 2.</p>

Anandi, Lalitya      Ragbar

Pawan Kumar

// TRUE TRANSLATED COPY //

सेवा में

श्री मान् क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय उ० प्र०

प्रदूषण नियंत्रण बोर्ड

झॉंसी - 284401

विषय - ललितपुर पावर जनरेशन कम्पनी लिमिटेड द्वारा जनित ऐष को प्रार्थीगणों की अनउपजाऊ अनाउपयुक्त एवं गडढा युक्त भूमि में डालकर कृषि योग्य भूमि बनाने के संदर्भ में।

महोदय

आपसे सचिनय निवेदन है कि हम सभी प्रार्थीगण ग्राम.....प्रियवर्क..... के निवासी हैं। उक्त ग्राम में अवस्थित भूमि अनउपजाऊ अनउपयुक्त एवं गडढा युक्त है। हम सभी प्रार्थीगण अपनी भूमि को कृषि योग्य बनाना चाहते हैं जिसके लिए ललितपुर पावर जनरेशन कम्पनी लिमिटेड द्वारा जनित राख द्वारा उक्त भूमि में स्थित गडढों का भराव कराकर उसके उपरी सतह में मिटटी डालकर खेती योग्य बनाना चाहते हैं।

अतः आपसे विनम्र अनुरोध हैं कि कृप्या ललितपुर पावर जनरेशन कम्पनी आदेशित कर उपरोक्त कार्य को करवाने का कष्ट करें।

आपकी महान दया होगी

प्रार्थीगण

To,  
The Regional Officer,  
Regional Office  
U.P. Pollution Control Board,  
Jhansi-284401.

Subject:- In reference to making the land for cultivation by putting the Fly Ash generated by the Lalitpur Power Generation Company Limited in the unfertile and non-useful and in pit hole land.

Sir,

It is respectfully submitted to you that all applications are the residents of Village Mirchvara. In the said village the land situated is unfertile and having pit holes. We all applicants want to make our land fertile for cultivation, for which by filling the Fly ash generated by Lalitpur Power Generation Company Limited in the pitfalls situated in the said land putting the soil on the upper layer of that want to make fertile for cultivation.

Therefore, it is humbly requested that kindly giving the order to the Lalitpur Power Generation Company to take trouble to get the above work done.

It will be your great act of kindness.

Applicants  
Sd/-

// TRUE TRANSLATED COPY//



**BHULEKH**  
Uttar Pradesh



### खाता विवरण (अप्रमाणित प्रति)

ग्राम का नाम : मिर्चवारा	परगना : (बानपुर)	तहसील : महरीनी	जनपद : ललितपुर	फसली वर्ष : 1429-1434 (01 जुलाई, 2021 से 30 जून, 2027)	भाग : 1	खाता संख्या : 00009
खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	खसरा संख्या	क्षेत्रफल (हे.)	अदेश	टिप्पणी		
श्रेणी : 1-क / भूमि जो सार्वजनिक भूमिधरो के अधिकार में हो।						
अनन्दी / हल्लू / नि. ग्रामी	2395	0.3560				
श्यामलाल / कम्मोद / नि. कचनौदा						
रघुवरदयाल / कम्मोद / नि. कचनौदा						
श्रीमती ललितिया / पत्नी हल्लू / नि. ग्रामी						
पवनकुमार / सनतकुमार / नि. चौकाबाग रावतवाणा ललितपुर						
<b>योग</b>	<b>1</b>	<b>0.3560</b>				
<p>कृपया उक्त खाते की प्रस्थिति (मुखंड (गाइड) के बाह्य अस्त/विक्रय/भू-नक्शा/निर्माण/बही) हेतु खसरा संख्या पर क्लिक करें</p> <p>Disclaimer: उक्त आंकड़े मान अवलोकनार्थ हैं, उक्त विवरण अप्रमाणित है, तहसील कम्प्यूटर केन्द्र एचएम.सी.एम.सी./लोकल/की केन्द्र से सत्यापन की प्रमाणित प्रति प्राप्त की जा सकती है।</p> <p>Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.</p>				 		

अनन्दी

श. मा.



श्यामलाल

श.

रगवर

पवनकुमार

**BHULEKH**

Uttar Pradesh

Name of Village : Mirchwara Pargana : (Banpur)

Tehsil : Mahrauni

District : Lalitpur

Fasli Year : 1429-1430 (01 July,2021 to 30 June, 2027)

Part – 1 Khata Number : 00009

Name of Khatedar/Name of Father/husband/guardian/ Place of residence	Khasra No.	Area	Order	Remarks
Anandi Hullu R/o. Nigrami ShyamLal/Kammod/ R/o. Kachnaudi Raghuardayal/Kammod/ R/o. Kachnaudi Smt. Lalitya/ R/o. Nigrami Pawan Kumar/Sanat Kumar R/o. Chaukabagh, Rawatyana, Lalitpur Smt.Chhotiraja/Wife of Virender Singh/Ni. Gram	2395	0.3560		
<b>Total</b>	<b>1</b>	<b>0.3560</b>		

For disputed/sale/land-map/Mutation Register) for the position of the said Khasra, please click on Khasra Number.

Disclaimer: The said figure are only for perusal, the said detail is review, From the Tehsil Computer Centre and C.S.C./Public Centre the certified copy of the review can be obtained.

Software Powered by: National Informatics Centre,  
Uttar Pradesh State Unit, Lucknow.

  
**// TRUE TRANSLATED COPY//**



**BHULEKH**  
Uttar Pradesh



### खाता विवरण (अप्रमाणित प्रति)

ग्राम का नाम : मिर्चवारा	परगना : (बानसपुर)	तहसील : महरौनी	जनपद : लखीपुर	फसली वर्ष : 1429-1434 (01 जुलाई, 2021 से 30 जून, 2027)	भाग : 1	खाता संख्या : 00008
खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	खसरा संख्या	क्षेत्रफल (हे.)	आदेश	टिप्पणी		
श्रेणी : 1-क / भूमि जो सार्वजनिक भूमिधरो के अधिकार में हो।						
अनन्दी / हल्त / नि. ग्रामी	2397 2398 2399	0.7730 0.4210 0.8010		1429फ० आदेश श्रीमान प्र० इंडियन बैंक शाखा बुरीगांव में खातेदार अनन्दी की भूमि मु०327000रु० में बंधक। ह०आर०के०दि०03.02.2022		
<b>योग</b>	<b>3</b>	<b>1.9950</b>				
<p>कृपया उक्त खाते की प्रस्थिति (भूखंड (गाथा) के बाद प्रस्त / विक्रय / भू-अवस्था / नामांकन बही ) हेतु खसरा संख्या पर क्लिक करें</p> <p>Disclaimer: उक्त आंकड़े मात्र अंशुल्य सहाय्य हैं, उक्त विवरण अद्यतन है, तालीम कम्प्यूटर केंद्र एम सी एस, सोलोकवाणी केंद्र से संपूर्ण की प्रमाणित प्रति प्राप्त की जा सकती है।</p> <p>Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.</p>						

**BHULEKH**

Uttar Pradesh

Name of Village : Mirchwara Pargana : (Banpur)

Tehsil : Mahrauni

District : Lalitpur

Fasli Year : 1429-1430 (01 July,2021 to 30 June, 2027)

Part – 1 Khata Number : 00009

Name of Khatedar/Name of Father/husband/guardian/ Place of residence	Khasra No.	Area	Order	Remarks
Anandi Hullu R/o. Nigrami	2397 2398 2399	0.7730 0.4210 0.8010		1429 F. Order Branch Manager, Indian Bank, Branch Buraugaon in which the land of Khatedar Anandi mortgaged. Rs.32,7000/- Date: 03.02.2022
Total	3	1.9950		

For disputed/sale/land-map/Mutation Register) for the position of the said Khasra, please click on Khasra Number.

Disclaimer: The said figure are only for perusal, the said detail is review, From the Tehsil Computer Centre and C.S.C./Public Centre the certified copy of the review can be obtained.

Software Powered by: National Informatics Centre,  
Uttar Pradesh State Unit, Lucknow.

// TRUE TRANSLATED COPY//

Home

Location

State: Uttar Pradesh

District: 167 ललितपुर

Tehsil: 00863 महरौनी

Village: 153344 मिर्चवारा

Plot Info

खाता संख्या : 00009 खसरा संख्या : 2395

क्षेत्रफल(हे.) : 0.356

खाता संख्या : 01028 खसरा संख्या : 2395मि

क्षेत्रफल(हे.) : 0.405

खातेदार का नाम : 00009

1 :- नाम : अनन्दी संरक्षक का नाम. हल्दू निवास स्थान : नि. ग्रामी

2 :- नाम : श्यामलाल संरक्षक का नाम. कम्मोद निवास स्थान : नि. कचनौदा

3 :- नाम : रघुवरदयाल संरक्षक का नाम. कम्मोद निवास स्थान : नि. कचनौदा

4 :- नाम : श्रीमती ललितिया संरक्षक का नाम. पत्नी हल्दू निवास स्थान : नि. ग्रामी

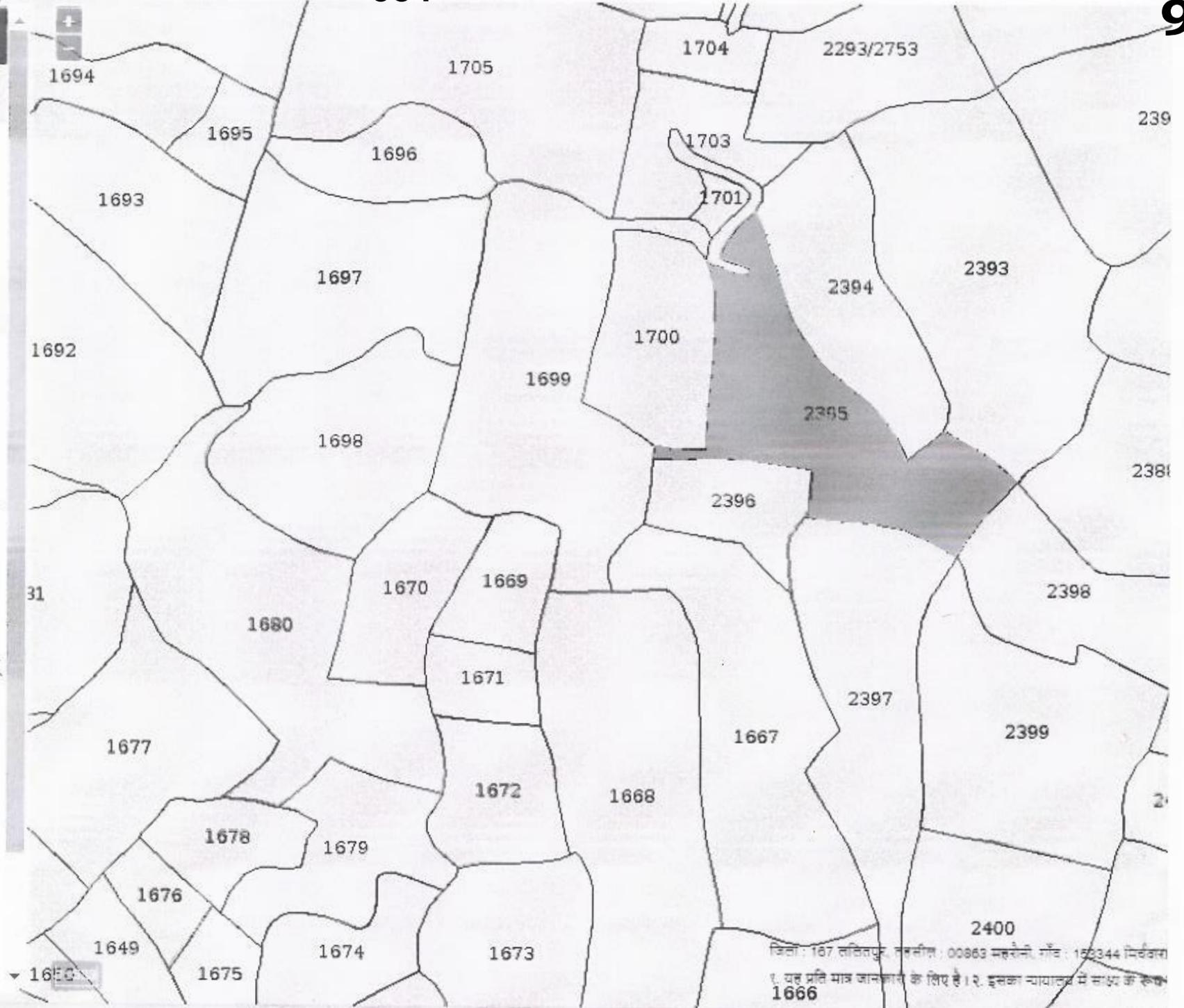
5 :- नाम : पवनकुमार संरक्षक का नाम. सनतकुमार निवास स्थान : नि. चौकाबाग रावतपाना ललितपुर

खातेदार का नाम :- 01028

1 :- नाम : श्यामलाल संरक्षक का नाम. अजुध्दी निवास स्थान : नि. ग्राम

2 :- नाम : श्रीमती शिवकुंवर संरक्षक का नाम. पत्नी श्यामलाल निवास स्थान : नि. ग्राम

Map Report



**HOME****Location**

State - Uttar Pradesh

District – 167 Lalitpur

Tehsil – 00863 Mahrauni

Village – 153344 Mirchwara

Plot into

Khata Number: 00009 Khasra No. : 2395

Area (Hec.) : 0.356

Khata Number : 01028 Khasra No. 2395 Mi.

Area (Hec.) : 0.405

Name of Khata Holder : 00009

- 1 – Name: Anandi Guaridan's Name – Hallu, Resident of: R/o Village.
- 2– Name: Shyamlal Guardian's Name : Kammod, Resident of : R/o Kachnaunda. residence : R/o Village
- 3– Name: Raghuardayal Guaridan's Name : Kammod, Resident of R/o Kachnaunda.
- 4 – Name Smt. Laltiya, Gujardiaqn's Name : Wife of Hallu, Place of residence : R/o Village.
5. Name: Pawan Kumar, Guadian's Name : Sanatkumar, Place of resident: R/o Chowkabagh Rawatyana, Lalitpur.

Name of Khatedar: 01028

1. Name:- Shyamlal, Name of Guardian: Ajuddhi, Place of residence : R/o. Village.
2. Name:- Smt. Shivkunwar, Name of Guardian : Wife of Shyamlal, Place of residence : R/o Village

Map Record

  
**// TRUE TRANSLATED COPY //**

**ANNEXURE-A-8****कार्यालय जिलाधिकारी, ललितपुर**

संख्या 171 / एस0टी0वि0-खनिज / 2019-20

दिनांक : दिसम्बर 3, 2019

अधिकृत प्रतिनिधि,  
ललितपुर पॉवर जनरेशन कम्पनी लिमिटेड,  
ललितपुर।

कृपया अपने प्रार्थना पत्र दिनांक 26.11.2019 का संदर्भ ग्रहण करें, जिसके द्वारा ग्राम बुरागांव (ललितपुर) स्थित मे0 ललितपुर पॉवर जनरेशन कम्पनी लिमिटेड में कोयला आधारित सुपर क्रिटिकल थर्मल पावर प्लांट से निकलने वाली Fly ash को निचले हिस्सों (Low lying Areas) एवं परित्यक्त खान-खदानों को भरने तथा अन्य निर्माण गतिविधियों में इसके उपयोग हेतु सम्बन्धित विभाग के अधिकारियों/खान मालिकों को निर्देशित किये जाने का अनुरोध किया गया है। यह भी उल्लेख किया है कि उक्त परित्यक्त खान-खदानों एवं निचले हिस्सों में पॉवर प्लांट की Fly ash से भर दिये जाने के उपरान्त यह क्षेत्र पुनः खेती योग्य बन सकता है, जो स्थानीय समुदाय को लाभकारी होगा जिससे उनका आर्थिक स्थिति बेहतर हो सकेगी।

अतः उपरोक्त प्रार्थना पत्र में उल्लिखित तथ्यों एवं आप द्वारा दिये गये आश्वासन पर सम्यक विचारोपरान्त थर्मल पावर प्लांट से विद्युत उत्पादन हेतु प्रयुक्त कोयले के दहन से उत्पन्न Fly ash के निस्तारण हेतु निम्नांकित शर्त/प्रतिबंध के अन्तर्गत अनुमति प्रदान की जाती है।

- 1- Fly ash का निस्तारण पर्यावरण (संरक्षण) अधिनियम 1986, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मा0 राष्ट्रीय हरित प्राधिकरण (N.G.T.), मा0 उच्च न्यायालय/उच्चतम न्यायालय के आदेशों/निर्देशों एवं विद्यमान नियमों के अधीन किया जायेगा।
- 2- Fly ash की fillimg किसी भी प्राकृतिक जल श्रोत, नदी, नाले के समीप कदापि नहीं किया जायेगा, अपितु निर्धारित दूरी के पश्चात ही Fly ash का निस्तारण किया जायेगा।
- 3- निजी स्वामित्व की भूमि पर भू-स्वामी/कृषक की सहमति के उपरान्त ही उसकी भूमि में Fly ash की fillimg की जायेगी।
- 4- निर्माण कार्यों में Fly ash का उपयोग सम्बन्धित कार्यदायी संस्था की आवश्यकतानुसार कम्पनी व कार्यदायी संस्था की परस्परक सहमति के आधार पर निःशुल्क किया जायेगा।

उपरोक्त शर्त/प्रतिबन्धों का उल्लंघन किये जाने की दशा में कम्पनी स्वयं उत्तरदायी होगी।

(अनिल कुमार मिश्र)  
अपर जिलाधिकारी, ललितपुर

**संख्या व दिनांक उक्त।**

प्रतिलिपि, निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- जिलाधिकारी महोदय की सेवा में अवलोकनार्थ प्रेषित।
- 2- खान अधिकारी, ललितपुर।
- 3- अधिशासी अभियन्ता, लो0नि0वि0, ललितपुर।
- 4- अधिशासी अभियन्ता, ग्रा0अभि0से0प्रखण्ड, ललितपुर।

(अनिल कुमार मिश्र)  
अपर जिलाधिकारी, ललितपुर

**OFFICE OF THE DISTRICT MAGISTRATE,  
LALITPUR**

No.171/S.T.V.-Mineral/2019-20

Dated: December 3, 2019

Authorized Representative,  
Lalitpur Power Generation Company Limited,  
Lalitpur.

Please refer to your application dated 26.11.2019, by which it has been requested to direct the officers of the concerned department/mine owners for filling the Fly ash, in the low lying areas and abandoned mines and for its use in other construction activities, coming out from the coal based super critical thermal power plant in M/s. Lalitpur Power General Company Limited situated in Village Buragaon (Lalitpur). It has also been mentioned that after filling with fly ash of the Power Plant in the said abandoned mines and low lying areas, this area has become able for cultivation again, which will be beneficial for local community due to which their economic position May become better.

Therefore, after due consideration on mentioned facts in the above application and on your assurance given by you, for the disposal of Fly ash produced from burning of coal used for electricity production from the Thermal Power Plant, the permission is granted under the following conditions/restrictions:-

1. The disposal of Fly ash will be done under the Orders/Directions and existing rules of Environment (Protection) Act, 1986, U.P. Pollution Control Board, Hon'ble National Green Tribunal, Hon'ble High Court/Supreme Court.
2. The filling of the Fly ash will strictly not done near any natural water source, river, drain, rather after the prescribed distance, the disposal of Fly ash will be done.
3. On the land of personal ownership after the consent of the land-owner/farmer the filling of Fly ash will be done on his land.
4. The use of the Fly ash in the construction works will be done free of cost on the basis of mutual consent Company and working institution as per the need of the concern working institution.

In the condition of violation of the above conditions/restrictions, the Company will not be responsible itself.

Sd/- Illegible

(Anil Kumar Mishra)

Additional District Magistrate, Lalitpur

No. and Date as above.

Copy forwarded to the following for information and necessary action:-

1. District Magistrate forwarded for favour of perusal.
2. Mine Officer, Lalitpur.
3. Executive Engineer, P.W.D., Lalitpur.
4. Executive Engineer, Gra. Abhi. Se. Prakhand, Lalitpur.

(Anil Kumar Mishra)

Additional District Magistrate, Lalitpur



// TRUE TRANSLATED COPY //





Legal Vibes &lt;legalvibes.lawfirm@gmail.com&gt;

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**Additional Affidavit on behalf of Respondent No.2 in O.A. NO. 725 OF 2022 in the case titled Anurag Sharma Vs. State of Uttar Pradesh and Anr.**

1 message

---

**Legal Vibes** <legalvibes.lawfirm@gmail.com>  
To: anuragsansad@gmail.com

Sun, Feb 11, 2024 at 3:51 PM

Sir,  
Kindly find attached the copy of Additional Affidavit on behalf of Respondent No.2/ M/s. Lalitpur Power Generation Company Limited.  
Kindly accept the service.

 Additional Affidavit.pdf

*Thanks & Regards,*

***Legal Vibes Law Firm***

*G-27, First Floor,  
Jangpura Extension  
New Delhi-110014  
Ph: 011-43580335*

---

 **Additional Affidavit.pdf**  
14753K